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Title: Regarding point of Order under Rule 376 of the Lok Sabha rules.

DR. SHASHI THAROOR (THIRUVANANTHAPURAM): Madam, I have a Point of Order.

HON. SPEAKER: Under what rule?

DR. SHASHI THAROOR : Rule 376 of the Lok Sabha Rules relates to the conduct of the business of the House within the cognizance of the hon. Speaker.

Madam Speaker, I have two questions for you. First, have you abolished your own Direction 19 (A) (1) of the Speaker's Directions 2014, under which the hon. Minister was supposed to have given a written notice regarding his intention?

Secondly, I would like a ruling from the Chair about whether any Bill can be brought to this House any time the Government wants without explaining the reasons to the House and without giving in writing the reasons for the exception of the rules. I would also like to know whether the hon. Speaker will give us the reasons as to why the exception was made or whether we have to remain in the dark.

HON. SPEAKER: They have given the letter.

...(Interruptions)

सामाजिक न्याय और अधिकारिता मंत्री (श्री धावर चंद गहलोत): माननीय अध्यक्ष जी, आज और अभी देश और दुनिया के लिए एक ऐतिहासिक क्षण है।

इस देश के यशस्वी प्रधान मंत्री श्री नरेन्द्र मोदी जी जब पहली बार प्रधान मंत्री बने, तो उनका पहला वाक्य था, उनकी सरकार गरीबों को समर्पित सरकार है। उनकी सरकार ‘सबका साथ, सबका विकास’ की सरकार है।

SHRI MALLIKARJUN KHARGE (GULBARGA): Madam Speaker, he has recently got elected in by-election. It is his first speech and he has given it in writing.

HON. SPEAKER: I cannot give him more than two minutes.

SHRI MALLIKARJUN KHARGE : At least, give him ten minutes to speak.(*Interruptions*)

HON. SPEAKER: No, not ten minutes. You have only two minutes to speak. Not more than that.